

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL NO.3753 OF 2011

Dr. A.C. Muthiah Appellant(s)  
Versus  
Board of Control for Cricket Respondent(s)  
in India and Another

WITH  
CIVIL APPEAL NOS.3754-3756 OF 2011

O R D E R

Heard Ms. Anushree Menon, learned counsel for the  
appellant and Ms. Ranjeeta Rohatgi, learned counsel for the  
respondent.

Learned counsel for both the sides submit that the  
appeals have been rendered infructuous in view  
of the judgment rendered in the main suits.

Be it stated, the matter was placed before  
the three-Judge Bench as there was difference of  
opinion as regards the interim order and, in the meantime, the suits out

of which the interim order had arisen has been dismissed as

withdrawn. Be it clarified that the difference of opinion  
between the two learned Judges pertains to appreciation of

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GULSHAN KUMAR

ARORA  
Date: 2016.03.29  
17:06:05 IST  
Reason:

facts and not any question of law and, therefore, there is no  
necessity to clarify the position.

The appeals are, accordingly, disposed of. There shall be no order as to costs.

.....J.  
(Dipak Misra)

.....J.  
(V. Gopala Gowda)

.....J.  
(Kurian Joseph)

New Delhi;  
March 18, 2016.  
CA 3753/2011

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ITEM NO.303

COURT NO.4

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.3753/2011

A.C. MUTHIAH

Appellant(s)

VERSUS

BD. OF CONTROL FOR CRICKET IN INDIA& ANR

Respondent(s)

(With office report)

WITH C.A. Nos.3754-3756 of 2011  
(With office report)

Date: 18/03/2016 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE V. GOPALA GOWDA  
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Appellant(s) Ms. Anushree Menon, Adv.  
Mr. Vikas Mehta, AOR

For Respondent(s) Ms. Radha R. Swamy, Adv.  
Ms. Ranjeeta Rohatgi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The appeals are disposed of in terms of the signed order.

(Chetan Kumar)  
Court Master

(H.S. Parasher)  
Court Master

(Signed order is placed on the file)